

Item no.22

**Central Administrative Tribunal
Jammu Bench, Jammu**

**TA No.7992/2020
SWP No.1010/2016**

This the 7th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Jalal ud din Ganai, (HC-1083/S),
Aged 56 years,
Son of Mohammad Akram Ganai,
Resident of Chandigram Tral, Pulwama Kashmir.

...Applicant

(By Advocate: Sh. G.N.Shaheen)

VERSUS

1. State of J&K through,
Commissioner/Secretary to Govt.,
Home Department,
Civil Secretariat, Srinagar/Jammu.
2. Director General of Police,
State of J&K,
PHQ Srinagar.
3. Inspector General of Police,
Kashmir Range, Srinagar.
4. Deputy Inspector General of Police,
Circle Srinagar.
5. Senior Superintendent of Police,
Srinagar.
6. Superintendent of Police,
Zone Hazratbal Srinagar.
7. Mr. Sajad Bukhari,
SDPO, Hazratbal.
8. Deputy Superintendent of Police,
(D.A.R.) Sringar.

9. Station House Officer,
Nigeen Hazratbalm Srinagar.

10. Station House Officer,
Rainawari Sringar.

...Respondents

(By Advocate: Sh. Sudesh Magotra, Dy. Advocate General)

ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

In this SWP.No.1010/2016, the applicant has challenged the order dated 20.08.2014 by raising several grounds.

2. The respondents have filed a detailed counter affidavit.

3. The SWP has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir, and renumbered as TA.No.7992/2020.

4. Learned counsel for the Applicant submits that in all probability, his client may not have been reinstated and accordingly, he seeks permission of this Tribunal to withdraw the TA. He intends to reserve the liberty of his client to pursue the remedies in case any grievance subsists.

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5. We, therefore, dispose of this TA, but leaving it open to the applicant to pursue the remedies, if the cause of action persists.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Dsn/sunil/